## In The Central Administrative Tribunal, Jaipur Bench, Jaipur

OA./TA/MP. No...../199

Versus Date of Order Orders CP 106/94 12,12,94 Mr. S. Kumar Counsel for the applicant. Counsel for the respondents. Mr. M. Rafiq Contempt notices discharged at this stage. The applicant will be at liberty to file a fresh petition if he finds the correctness in the allegations made in Annexure A-3 and if the appointment is given under such order of the Hon'ble Minister. (O.P. SHARM ( D.L. MEHTA MEMBER(A) VICE CHAIRMAN

Chrat to applied &

Mi Rofild vide w 7735

4-1-95.

23-12-9~